

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761/ND/2018

IN THE MATTER OF:

M/s Sony Pictures Networks India Pvt. Ltd.

.....PETITIONER

vs

M/s Ortel Communication Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 03.07.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Kunal Tandon, Ms. Niti Jain, Advocates

For the Respondent/RoC :

ORDER

Learned counsel for the petitioner is present and moves this petition. It is represented by the learned counsel for the petitioner that an advance copy along with the annexures has been duly served however, to this effect no proof has been adduced. In the circumstances the petitioner is directed to file an affidavit along with the tracking report in relation to the service of advance copy of the application upon the corporate debtor. In relation to the next date of hearing which is fixed on 02.08.2018. Let notice be sent to the corporate debtor to its registered office within 10 days. Affidavit of compliance to be filed on or before the next date of hearing.

— Sd —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)